

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:288  
ANSWERED ON:09.08.2012  
FUNDS FOR JUDICIAL REFORMS  
Tandon Shri Lal Ji

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) Whether the Government has provided special assistance to the State Governments for judicial reforms and to reduce the large number of pending cases in the courts;
- (b) If so, the names of such States to which assistance has been given alongwith the quantum thereof during the last three years, and
- (c) The details of the various works likely to be undertaken with the help of above financial assistance?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (c) : Yes, Madam. The Government has provided assistance to the State Governments for judicial reforms and for reducing the large number of pending cases in the courts by releasing funds awarded by the Thirteenth Finance Commission for the improvement of justice delivery as well as under the Centrally Sponsored Scheme for development of infrastructure facilities for the subordinate judiciary and scheme for assistance for setting up of the Gram Nyayalayas.

Under the Thirteenth Finance Commission a provision of Rs. 5000 crores has been made for a period of five years (2010-15.) for State Governments for the improvement of justice delivery. This grant is aimed at providing support to improve judicial outcomes, and is allocated for the following initiatives:

(i) Increasing the number of court working hours using the existing infrastructure by holding morning / evening/ shift courts; (ii) Enhancing support to Lok Adalats to reduce the pressure on regular courts; (iii) Providing additional funds to State Legal Services Authorities to enable them to enhance legal aid to the marginalized and empower them to access justice; (iv) Promoting the Alternate Dispute Resolution (ADR) mechanism to resolve part of the disputes outside the court system; (v) Enhancing capacity of judicial officers and public prosecutors through training programmes; (vi) Supporting creation or strengthening of a judicial academy in each state to facilitate such training; (vii) Creation of the post of Court Managers in every judicial district to assist the judiciary in their administrative functions; and (viii) Maintenance of heritage court buildings.

The details of assistance given State-wise under Thirteenth Finance Commission, as on 31th July,2012, are at Annex.- I.

The details of assistance provided to the State Governments under Centrally Sponsored Scheme for development of Infrastructure Facilities for subordinate Judiciary during the last three years are at Annex- II. The details of assistance provided for Gram Nyayalayas during the last three years are at Annex.- III.